

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal 184/252/ND/2018

In the matter of :  
TPS India (P) Ltd

...PETITIONER

SECTION :  
Under Section 252

Order delivered on 18.4.2018

Coram :  
R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Tech.)

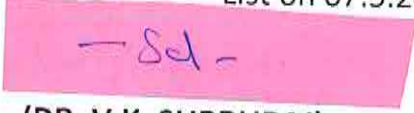
For the Petitioner /applicant : Mr. Siddhartha Patra, Advocate  
For the Respondent/Corporate Debtor :  
For the Intervener : Mr. Manish Raj, Co. Prosecutor & Ms. Lakshmi  
Gurung, Standing Counsel Income tax Department

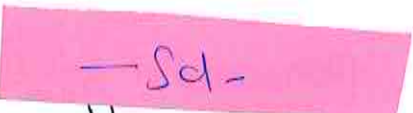
ORDER

Learned authorized representative for the Appellant is present. Ld. Company Prosecutor for the respondent ROC as well as Ld. Standing Counsel for Income tax Department are also present. It is represented by Ld. Company Prosecutor that reply has been duly filed by the ROC and a copy of the same has also been made available to the other side. In relation to Income tax Department, the Appellant is directed to furnish the Bank statement for the preceding two years prior to striking off as well as the additional documents in support of the contention that the Company was in operation during the relevant period. Let copy of the additional documents proposed to be filed by the Appellant be furnished to both the statutory authorities i.e. ROC & Income tax Department in advance before the next date of hearing.

Observations

List on 07.5.2018.

  
(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
18.4.2018